(b) if so, the details thereof;

(c) whether any comprehensive agenda has been firmed up for the dialogue so that the same is circulated well in time for the participating countries to come prepared for fruitful discussions; and

(d) whether there is any plan to also organise one to one meeting of business and industry entrepreneurs to explore the possibility of signing MoUs under the overall banner of respective Governments?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) Yes.

(b) At the First India-Central Asia Dialogue at the level of Foreign Ministers with the participation of Afghanistan held in Samarkand (Uzbekistan) in January, 2019, it was announced that the 2nd India-Central Asia Dialogue will be held in India in 2020. The dates for the Second India-Central Asia Dialogue with the participation of Afghanistan are to be finalized for which all the concerned countries are being consulted.

(c) The agenda for the Second India-Central Asia Dialogue is under preparation.

(d) The India-Central Asian Business Council was launched in New Delhi on 06 February, 2020 which provides a platform for business representatives from India and the Central Asian countries to explore cooperation and further deepen trade, economic and investment ties between India and Central Asia. FICCI from India and the nominated national chambers of commerce from each of the five Central Asian countries are part of the India-Central Asia Business Council.

## Non-compliance of guidelines by few Indians in New Zealand

2928. SHRI MAJEED MEMON: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether all persons of Indian origin residing in New Zealand are required to submit Power of Attorney to Courts in India only after authenticity of signatures and stamp fixed on documents by Indian High Commission of New Zealand;

- (b) if so, the details thereof;
- (c) whether the High Commission of India in New Zealand has received

complaints in 2019 against some persons of Indian Origin residing in New Zealand for not having submitted their Power of Attorney for attestation; and

(d) if so, the details thereof and action taken against such Indians residing in New Zealand for non-compliance of guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) and (b) All documents issued by foreign entities, when being produced to Indian Agencies/Authorities, need attestation by respective Indian Missions abroad. Whenever an applicant applies for attestation of Power of Attorney, the service is rendered only after his or her signature is authenticated and stamp of the High Commission is affixed.

- (c) No.
- (d) Does not arise.

## Namaste Trump event in Ahmedabad

2929. DR. SANTANU SEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Namaste Trump event in Ahmedabad was organised by a private organisation/Committee and not by Government;

(b) if so, the details thereof and the reasons therefor;

(c) the details regarding the organisers of Namaste Trump event and the Members and President of the Committee;

(d) whether Government has incurred any financial expense for that event and if so, the details thereof;

(e) whether Government has funded the organisers of the event; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) to (c) The "Namaste Trump" event in Ahmedabad was organized by Donald Trump Nagarik Abhivadan Samiti. The members of the committee were as follows:-

(i) Shrimati Bijalben Patel, Mayor, Ahmedabad – Chairperson